GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 1124

TO BE ANSWERED ON WEDNESDAY, THE 08TH FEBRUARY, 2017

Pending Court Cases

1124. DR. ANUPAM HAZRA: SHRI DUSHYANT CHAUTALA: SHRI RAYAPATI SAMBASIVA RAO: SHRI GOPAL SHETTY: SHRI RATTAN LAL KATARIA: SHRI CHANDU LAL SAHU: SHRIMATI REKHA VERMA: SHRI AJAY MISRA TENI: SHRI CHANDRA PRAKASH JOSHI: SHRI R. DHRUVA NARAYANA: SHRI S.P. MUDDAHANUME GOWDA: SHRI RAJU SHETTY: SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI: SHRI NISHIKANT DUBEY: SHRI SHARAD TRIPATHI: SHRI HUKUM SINGH: SHRI RAJESH VERMA: SHRI OM BIRLA: SHRI M.B. RAJESH: SHRI RAHUL KASWAN: DR. MANOJ RAJORIA: SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the civil and criminal cases pending at various levels in the judiciary, State and district-wise;
- (b) the steps taken / being taken to address the high pendency of cases;
- (c) the details of the vacancies of judges at various levels in the judiciary;
- (d) the steps being taken to fill up these vacancies; and
- (e) the details of any other initiative taken by the Government to provide speedy justice to the citizens?

ANSWER MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY)

(a): The data on pendency of cases is maintained by Supreme Court and High Courts.

As per information made available by the Supreme Court of India 50,826 civil cases and

10,874 criminal cases were pending in Supreme Court of India as on 23.11.2016. The details of pendency of civil and criminal cases in each of the High Courts and District / Subordinate Courts as on 31.03.2016 are given in the Statements at *Annexure – I* and *Annexure – II* respectively.

(b): Disposal of cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, *inter-alia*, involves better infrastructure for courts including computerisation, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

(c): The sanctioned strength of judges in the Supreme Court is 31 and 8 posts of judges are vacant as on 01.02.2017. The sanctioned strength of judges in the High Courts is 1079 in January, 2017. 433 posts of judges in the High Courts are vacant as on 01.02.2017 which includes 173 newly created posts. The details of present strength and vacancy position of Judges in various High Courts are given at *Annexure – III.* The Appointment of Judges and Judicial Officers in the District and Subordinate Courts falls within the domain of the High Courts and State Governments concerned.

(d) : Filling up of the vacancies in the High Courts is a continuous process, as it requires consultation and approval from various Constitutional Authorities. While every effort is made to fill up the existing vacancies expeditiously, vacancies do keep on arising on account of retirement, resignation or elevation of Judges and increase in Judge strength. In view of the large number of vacancies and the fact that the process of supplementing the existing Memorandum of Procedure (MoP) for improvement in the "Collegium System" as per Supreme Court Order dated 16.12.2015 was likely to take some time, on the initiative of Government, the matter was taken up with the Supreme Court and the process of appointment of judges in High Courts and 131 Additional Judges have been made permanent, which is the highest number of appointments made in the last 26 years. In addition, the tenure of 22 Additional Judges of High Courts was also extended. 4 Judges have also been appointed in Supreme Court in 2016. In 2017 (up to 31.01.2017), 4 fresh appointments of Judges have also been made in High Court. The subject matter relating to filling up of vacancies in the District and Subordinate

Courts falls within the domain of the High Courts and the State Governments concerned. The Central Government has no role in appointment of Subordinate Judiciary.

(e): The 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, inter-alia, establishing 1800 Fast Track Courts(FTCs) for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of Rs.4,144 crore. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1124 FOR ANSWER ON 08TH FEBRUARY, 2017.

Number of Civil and Criminal cases Pending in High Courts as on 31.03.2016

S. No.	Name of the High Court	Civil cases	Criminal cases 358412		
1	Allahabad	554626			
2	Andhra Pradesh	234612	38359		
3	Bombay	202893	47995		
4	Calcutta	181385	39826		
5	Delhi	46739	16350		
6	Gujarat	51856	33175		
7	Gauhati	22081	4932		
8	Himachal Pradesh	26314	5603		
9	Jammu &Kashmir	52860	4841		
10	Karnataka	221857	20661		
11	Kerala	122406	35604		
12	Madras	255308	35515		
13	Madhya Pradesh	175326	103176		
14	Orissa	128940	40280		
15	Patna	79334	49017		
16	Punjab & Haryana	202058	83098		
17	Rajasthan	184694	63797		
18	Sikkim	83	45		
19	Uttarakhand	19453	8268		
20	Chhattisgarh	31773	19327		
21	Jharkhand	42641	38853		
22	Tripura	2342	505		
23	Manipur	3123	126		
24	Meghalaya	568	39		
	Total	2843272	1047804		

Source: Court News, January – March, 2016, published by Supreme Court of India.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1124 FOR ANSWER ON 08TH FEBRUARY, 2017.

Number of Civil and Criminal cases Pending in District and Subordinate Courts as on 31.03.2016

S.No.	Name of State/UTs	Civil cases	Criminal cases		
1.	Andhra Pradesh & Telangana	492248	536989		
2.	Arunachal Pradesh	1630	8014		
3.	Assam	68240	185401		
4.	Bihar	337642	1748622		
5.	Chhattisgarh	64562	215223		
6.	Goa	24403	16050		
7.	Gujarat	656336	1473180		
8.	Haryana	234223	296419		
9.	Himachal Pradesh	96683	122735		
10.	Jammu & Kashmir	47419	88676		
11.	Jharkhand	64997	263525		
12.	Karnataka	683139	607345		
13.	Kerala	429061	973475		
14.	Madhya Pradesh	272399	936261		
15.	Maharashtra	1097351	1997420		
16.	Manipur	3732	3406		
17.	Meghalaya	3359	10732		
18.	Mizoram	2232	2533		
19.	Nagaland	1883	2397		
20.	Orissa	267479	829248		
21.	Punjab	245443	268265		
22.	Rajasthan	479662	1036667		
23.	Sikkim	400	933		
24.	Tamil Nadu	649860	431916		
25.	Tripura	9762	145645		
26.	Uttar Pradesh	1491145	4245179		
27.	Uttarakhand	31047	142392		
28.	West Bengal	566216	2089506		
29.	A & N Island	3286	5762		
30.	Chandigarh	15449	22330		
31.	Daman & Diu	963	753		
32.	D & N Haveli	1549	2399		
33.	Delhi	161181	411829		
34.	Lakshadweep	140	215		
35.	Pondicherry	13805	12550		
	Total	8518926	19133992		

Source: Court News, January – March, 2016, published by Supreme Court of India.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1124 FOR ANSWER ON 08TH FEBRUARY, 2017. Statement showing the Approved Strength, Working Strength and Vacancies of

Judges in the Supreme Court of India and the High Courts.

(As on	01.02.2017)	
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SI. No.	Name of the Court	Appro	ength	Working Strength			Vacancies as per Approved Strength			
A.	Supreme Court of India	31			23		08			
B.	High Court	Pmt.	Addl	Total	Pmt.	Addl	Total	Pmt.	Addl	Total
1	Allahabad	76	84	160	71	12	83	05	72	77
•	High Court of	46	15	61	27	0	27	19	15	34
	Judicature at	.0	10	01		Ũ				01
2	Hyderabad									
3	Bombay	71	23	94	56	06	62	15	17	32
4	Calcutta	54	18	72	37	01	38	17	17	34
5	Chhattisgarh	17	05	22	08	03	11	09	02	11
6	Delhi	45	15	60	38	0	38	07	15	22
7	Gauhati	18	06	24	07	10	17	11	-04	07
8	Gujarat	39	13	52	25	06	31	14	07	21
	Himachal	10	03	13	07	02	09	03	01	04
9	Pradesh									
	Jammu &	13	04	17	09	0	09	04	04	08
10	Kashmir									
11	Jharkhand	19	06	25	08	05	13	11	01	12
12	Karnataka	47	15	62	24	06	30	23	09	32
13	Kerala	35	12	47	25	12	37	10	0	10
14	Madhya Pradesh	40	13	53	18	19	37	22	-06	16
15	Madras	56	19	75	54	03	57	02	16	18
16	Manipur	04	01	05	03	0	03	01	01	02
17	Meghalaya	03	01	04	03	0	03	0	01	01
18	Orissa	20	07	27	15	03	18	05	04	09
19	Patna	40	13	53	24	06	30	16	07	23
	Punjab &	64	21	85	45	02	47	19	19	38
20	Haryana									
21	Rajasthan	38	12	50	23	11	34	15	01	16
22	Sikkim	03	0	03	02	0	02	01	0	01
23	Tripura	04	0	04	03	0	03	01	0	01
24	Uttarakhand	09	02	11	07	0	07	02	02	04
	Total	771	308	1079	539	107	646	232	201	433*

*Vacancies include 173 newly created posts of Judges from 01.07.2014 to 10.05.2016.